

[ 13 May, 2002]

RAJYA SABHA

**Amendment in the list of STs and SCs**

4927. SHRI RISHANG KEISHING: Will the Minister of TRIBAL AFFAIRS be pleased to state:

(a) whether Government propose to bring an amendment to the list of Scheduled Tribes and Scheduled Castes;

(b) if answer to part (a) be in the affirmative, by when the same will be done;

(c) whether recommendation from Manipur Government has been received for recognition of more/new tribes; and

(d) if so, the action taken thereon?

THE MINISTER OF TRIBAL AFFAIRS (SHRI JUAL ORAM): (a) Yes, Sir.

(b) No specific time schedule can be indicated at this stage, as the matter is complex and involves consultations with the concerned State Government, the Registrar General of India and the National Commission for Scheduled Castes and Scheduled Tribes.

(c) Yes, Sir.

(d) The recommendations received from Government of Manipur for inclusion of certain communities in the list of Scheduled Tribes of that State have been processed as per the modalities approved for deciding such claims.

**Demand for declaration of some areas under  
Fifth Schedule**

4928. SHRI S.S. CHANDRAN: Will the Minister of TRIBAL AFFAIRS be pleased to state:

(a) whether Government have received any demand for declaration of some tribal areas under Fifth Schedule of the Constitution;

(b) if so, the details thereof;

(c) whether Government propose to include more tribal areas under the Schedule to protect tribal land from encroachment; and

(d) if so, the details thereof?

THE MINISTER OF TRIBAL AFFAIRS (SHRI JUALORAM): (a) and (b) Yes, Sir. Proposals have been received for declaration of Scheduled areas in relation to the newly formed States of Chhattisgarh and Jharkhand, and Andhra Pradesh;

(c) and (d) Proposals received for inclusions of more tribal areas under the Fifth Schedule are examined on the basis of norms established for the purpose.

#### **Schemes of tribal development in Madhya Pradesh**

4929. MISS MABEL REBELLO: Will the Minister of TRIBAL AFFAIRS be pleased to state:

(a) whether it is a fact that tribals form 22 per cent of the total population of Madhya Pradesh;

(b) if so, the details thereof and the tribal belts identified in the State, district-wise;

(c) the programmes and schemes being implemented for the development of tribals in the State; and

(d) the funds allocated to the State during the last five years, year-wise and programme-wise?

THE MINISTER OF TRIBAL AFFAIRS (SHRI JUALORAM): (a) and (b) After reorganization of the State in 2000, the Scheduled Tribe population as per the 1991 Census figures constitutes 19.93% of the total population of the State of Madhya Pradesh. A statement showing details of areas which have been identified as ITDP, M ADA and Clusters having 50% or more tribal concentration is enclosed as Statement-I (See below).

(c) and (d) The Ministry of Tribal Affairs implements various schemes for the welfare of Scheduled Tribes, in addition to those implemented by State Government and other Ministries of the Government of India. The funds allocated